

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

ALLAHABAD : Dated this 29th day of May, 2001.

Original Application No.573 of 1994.

CORAM :-

Hon'ble Mr. Justice RRK Trivedi, V.C.

Hon'ble Maj Gen KK Srivastava, A.M.

Moti Ram S/o Late Shri Jaddoo Ram,
R/o Vill & Post-Mehnagar,
Tahsil Lalganj, Distt-Azamgarh.

(Sri Rakesh Verma, Advocate)

. Applicant

Versus

1. Union of India through Secretary,
Ministry of Communication, New Delhi.
2. The Sub Divisional Inspector of Post Offices,
Lalganj, Distt-Azamgarh.

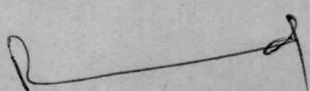
(M. Sadhna Srivastava, Advocate)

. Respondents

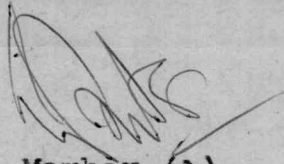
ORDER (O_r_a_l)

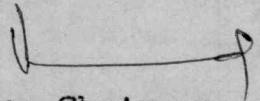
By Hon'ble Mr. Justice RRK Trivedi, V.C.

This OA has been filed for the relief that the respondents be directed not to interfere with the working of the applicant as E.D.Packer, Village and Post Mehnagar, district Azamgarh. It has also been prayed that the respondents may be directed not to pass any order terminating the services of the applicant from the post till Sri Om Prakash Asthana is reinstated in service. It is not disputed that the applicant's services were terminated on 02-4-1994 and since then he has not worked on the post. In these circumstance both the reliefs claimed cannot be granted as the applicant is not working on the post. From perusal of the counter affidavit, it appears that Sri Om Prakash was put off duty due to some proceeding against him and the applicant was given a



chance to work on the post as stop gap arrangement. He worked for about a month only and thereafter terminated from the ^{Service} ~~post~~. In these circumstances no right is created in favour of the applicant, to ^{get} ~~give~~ relief. The OA is accordingly dismissed. No order as to costs.


Member (A)


Vice Chairman

Dube/